



# **THE TAMIL NADU LEGISLATIVE ASSEMBLY**

## **SIXTH ASSEMBLY**

**SECOND SESSION-SECOND MEETING  
20<sup>th</sup> FEBRUARY TO 7<sup>th</sup> APRIL 1978**

## **RESUME**

**GOVERNMENT OF TAMIL NADU  
1978**

**Legislative Assembly Department  
Fort St. George, Madras 600 009**



**THE TAMIL NADU LEGISLATIVE ASSEMBLY**  
**SIXTH ASSEMBLY-SECOND SESSION-SECOND MEETING**  
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**RESUME OF WORK TRANSACTED BY**  
**THE TAMIL NADU LEGISLATIVE ASSEMBLY**  
**FROM 20th FEBRUARY TO 7th APRIL 1978**  
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The Second meeting of the Second Session of the Sixth Tamil Nadu Legislative Assembly which commenced on 20th February 1978 was adjourned sine die on 7th April 1978.

**I. PROROGATION.**

The Second Session of the Sixth Assembly was prorogued with effect from 27th April 1978.

**II. SITTINGS OF THE ASSEMBLY.**

The Legislative Assembly met for thirty-nine days from 20th February to 7th April 1978 excluding on 21st February 1978; 26th February 1978; 5th March 1978; 12th March 1978; 19th March 1978; 24th March 1978; 26th March 1978; and 2nd April 1978. On 25th and 28th March, 1978 it met in the evening also. In terms of hours the Assembly sat for hundred and eighty eight hours and fifty three minutes.

**III. CONDOLENCE RESOLUTIONS.**

(1) On the 20th February 1978, the Hon. Speaker moved a Condolence Resolution for the demise of Thiru. C. V. Rajagopal, Member of the Tamil Nadu Legislative Council from the year 1966, who passed away on 18th February 1978. Hon. Thiru. K. Manoharan, Leader of the House and Thiru. K. Anbazhagan also associated themselves with the sentiments expressed by Hon. Speaker. The Resolution was passed nem con.

(2) Hon. Thiru. K. Manoharan, Leader of the House moved the following Condolence Resolution on 20th February 1978.

" தமிழ்நாடு சட்டமன்ற மேலவையின் முன்னாள் தலைவராகப் பணிபுரிந்த சிந்தனைச் சிற்பி திரு. சி.பி. சிற்றரசு அவர்கள் 16-2-1978 ஆம் நாளன்று மறைந்தது குறித்து இப்பேரவை தனது ஆழ்ந்த வருத்தத்தையும் துக்கத்தையும் தெரிவிக்கிறது.

அவர் மேலவையில் தலைவராக 1970 முதல் 1976 வரையிலும், மேலவையின் உறுப்பினராக 1964 முதல் 1976 வரையிலும் பணிபுரிந்து, மேலவையில் 12 ஆண்டுகள் மிகச்சிறப்போடும் திறனோடும் செயலாற்றியுள்ளார்.

இப்பேரவை, அவரது மறைவால் வருந்தும் குடும்பத்தாருக்கு தன் இரங்கலையும் ஆழ்ந்த வருத்தத்தையும் பரிவோடு தெரிவித்துக் கொள்கிறது "

The above resolution was passed nem con and the House stood in silence for two minutes as a mark of respect to the deceased. The House adjourned till 10-00 a.m. as a mark of respect.

(3) On the 11th March 1978, a Condolence Resolution was moved from the Chair on the demise of Bobbli Raja Thiru. R. S. R. Ranga Rao, former First Minister of the then Composite State of Madras during 1932-37, on 10th March 1978.

The House stood in silence for a minute as a mark of respect to the deceased.

#### IV. OBITUARY REFERENCES.

(1) On 20th February 1978, the Hon. Speaker referred to the demise of the following former members on the dates noted against each:-

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|--|--------------------|
| 1. Thiru. N. V. L. Narasimha Rao (Elected from Guntur Constituency during the period 1952-53)  | 16th January 1978. |
| 2. Pulavar. C. Palanisamy (Elected from Palani (S.C.) Constituency during the period 1971-76.) | 16th January 1978. |

The House stood in silence for two minutes as a mark of respect to the deceased.

(ii) On 1st March 1978, the Hon. Speaker referred to the demise of Thiru. S. V. Natesa Mudaliar, former Member of Tamil Nadu Legislative Assembly elected from Kanchipuram Constituency during 1962-67 on 28th February 1978.

The House stood in silence for two minutes as a mark of respect to the deceased.

(iii) On 16th March 1978, the Hon. Speaker announced to the House the demise of Thirumathi. E.V.R. Maniammaiar on 16th March 1978.

The House stood in silence for a short while as a mark of respect to the deceased.

(iv) On 20th March 1978, the Hon. Speaker referred to the demise of Thiru. M. Ananthasayanam Iyengar, former Speaker of the Lok Sabha on 19th March 1978.

The House stood in silence for two minutes as a mark of respect to the deceased.

(v) On 30th March 1978, the Hon. Speaker referred to the demise of Thiru. Nivarthi Venkata Subbiah, former member of the Assembly elected from Kurnool General Rural Constituency during the period 1946-52 and also the Chairman of the Andhra Pradesh Legislative Council on 28th March 1978.

The House stood in silence for two minutes as a mark of respect to the deceased.

## V. PANEL OF CHAIRMAN.

On the 20th March 1978, the Hon. Speaker announced to the House that Thiru. S. J. Ramaswamy had been nominated in the panel of Chairman under Rule 6 of the Tamil Nadu Legislative Assembly Rules.

## VI. QUESTIONS.

Six hundred and fifty Starred Questions and nineteen Short Notice Questions were answered on the floor of the House. Answer to one hundred and ninety one Unstarred questions were placed on the Table of the House.

## VII. STATEMENT MADE BY MINISTERS UNDER RULE 82-A (i) OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

(1) On the 8th March 1978, Hon. Thiru. K. Kalimuthu, Minister for Local Administration made a statement correcting the answer given to a Supplementary Question by Thiru. N. Kittappa on 9th January 1978 in respect of Starred Question No.1.

(2) On the 30th march 1978, Hon. Thir. P. Kolandaivelu, Minister for Agriculture made a statement correcting his answer given to a Supplementary to Starred Question No. 259 answered by him on 24th February 1978.

(3) On the 5th April 1978, the Hon. Thiru. C. Ponnaiyan, Minister for Transport, made a statement correcting the answers given to Supplementary Questions put by Thiruvalargal C. Govindarajan and S.J. Sadiq Pasha on 1st August 1977 to Starred Question No. 6.

## VIII. ADJOURNMENT MOTIONS

The following notices of motions for adjournment of the Business of the House were brought before the House and the Hon. Speaker withheld his consent to raise the same after hearing both Members and Hon. Ministers concerned.

<i>Serial No.</i>	<i>Date.</i>	<i>Name of Members</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1.	23rd February 1978	Thiruvalargal R. Umanath, R. Krishnan, P. Eswaramurthy alias Sornam C. Govindarajan, J. James, M. Ambikapathy and A.R. Marimuthu	To discuss about the closure of T.I. Cycles Limited and the consequent labour unrest.

<i>Serial No.</i>	<i>Date.</i>	<i>Name of Members</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
2.	23rd February 1978	Thiruvallargal M. Karunanidhi, R. Umanath, R. Krishnan, P. Eswaramurthy alias Sornam, S.J. Sadiq Pasha, A.R. Marimuthu, O. Subramaniam, M. Manimaran, P. Uthirapathy, S. Alargarswamy, S. Sivasami, K. Kandasami, J. James P. Vijayaraghavan, M. Arumugam, M.A. Latheef and M. Ambikapathy.	To discuss about the agitation by the N.G.G.Os Pressing their demands and procession to the Secretariat.
3.	24th February 1978	Thiru. C. Govindarajan..	To discuss about the death of several persons due to cholera in Villupuram area.
4.	27th February 1978	Thiru. K. Suppu	To discuss about the suspension of the office bearers of various Trade Union in the Bharat Heavy Electricals Limited., Tiruchirappalli.
5.	28th February 1978	Thiruvallargal R. Umanath, K. Suppu, N. Varadarajan, and A.R. Marimuthu	To discuss about the announcement said to have been made by the Union Minister for External Affairs to the effect that the Government of India had decided to conduct the U.P.S.C. Examination through the medium of Hindi.

<i>Serial No.</i>	<i>Date.</i>	<i>Name of Members</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
6.	1st March 1978	Thiruvallargal. J. James and P. Vijayaraghavan.	To discuss about the alleged misbehaviour of the Police in the South Police Station at Karaikudi with a girl on 15th February 1978 and also with some Janatha Party Leaders.
7.	4th March 1978	Thiruvallargal. K. Suppu and O. Subramaniam.	To discuss about the coercive steps taken by the Taxi drivers Co-operative Societies in Paramakudi, Sivaganga, Madurai, Namakkal, Bodi, etc., for Collecting the alleged arrears of loans advanced by the Tamil Nadu State Industrial Co-operative Bank.
8.	6th March 1978	Thiruvallargal. K. Suppu, A.R. Marimuthu, O. Subramaniam, T. Pushparaj, N. Sundararaj, N. Sankariah, R. Krishnan, K. Ramani, J. James, S. Alargarsamy, S. Sivasami, Koothagudi S. Shanmugam M.A. Latheef and R. Margabandhu.	To discuss about the strike by the N.G.Os.
9.	8th March 1978	Thiruvallargal. R. Krishnan, M. Annamalai, N. Palanivel, S. Balakrishnan, S. Sivasami and J. James	To discuss about the fast undertaken by the Teachers consequent on the reversion of 13 Tamil teachers in Ramanathapuram District.

<i>Serial No.</i>	<i>Date.</i>	<i>Name of Members</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
10.	11th March 1978	Thiru. K. Suppu	To discuss about the fixing of tachographs in all vehicles and non-availability of tachographs in the market.
11.	18th March 1978	Thiru. R. Umanath	To discuss about the closure of cigar godowns due to levy of 100 per cent excise duty on cigar by Government of India.
12.	21st March 1978	Thiruvallargal K. Suppu, M. Ambikapathy and Duraimurugan	To discuss about the proposed no tax campaign by the Agriculturists Association, Coimbatore.
13.	22nd March 1978	Thiruvallargal K. Suppu, Durai Muthusami, C. Govindarajan, M. Arumugam, Koothagudi S. Shanmugam, and R. Margabandhu	To discuss about the fast unto death by a naxalite in Salem Central Jail demanding immediate release of all political prisoners.
14.	28th March 1978	Thiru. R. Umanath	To discuss about the accelerations of the use of Hindi in the Ministry of Civil Aviation, Government of India.
15.	31st March 1978	Thiru. K. Suppu	To discuss about the illegal lock out declared by the management of V.I.R. Glass Factory Madhavaram on 27th March 1978.
16.	5th April 1978	Thiru. S. J. Sadiq Pasha	To discuss about the inadequate stock of coal in Ennore Thermal Scheme thereby affecting the production of electricity.

<i>Serial No.</i> (1)	<i>Date</i> (2)	<i>Name of Members</i> (3)	<i>Subject</i> (4)
17.	7th April 1978	Thiruvallargal M. Ambikabathy, G. Ilangovan, J. James, O. Subramaniam, S. Alagarsami, S. Sivasami, A. R. Marimuthu, M. A. Latheef, K. Kandasami and R. Margabandhu.	To discuss about the serious situation arising out of a fire mishap resulting in the death of four persons in T. Nagar Madras on 3rd April 1978.
18.	7th April 1978	Thiruvallargal M. Ambikapathy, S. Alagarsami, S. J. Sadiq Pasha, A. R. Marimuthu, Durai Muthusamy, Duraimurugan, N. Sundararaj, J. James and K. Kandasami.	To discuss about the clash between two groups on 4th April 1978 in Tiruppur and consequent closure of all shops.
19.	7th April 1978	Thiruvallargal R. Margabandhu, P. Chandran and A. Natarajan.	To discuss about the agitation by the Agriculturists Association for non-payment of taxes in North Arcot District.

**IX. CALL ATTENTION NOTICES UNDER RULE 41 OF THE ASSEMBLY RULES.**

Statements were made on the floor of the House by Hon. Ministers under Rule 41 of the Assembly Rules on the following matters of urgent public importance.

<i>Serial Number and date on which the statement was made.</i> (1)	<i>Name of the Member who called the attention of the Minister.</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
1. 23rd February 1978	Thiru. K. Ramani	Hon. Thiru. S. Raghavanandam, Minister for Labour.	The serious situation prevailing among the labourers of Vale Earth Moving Industry at Ambattur Industrial Estate due to arrest of 20 labourers under Section 7 (1) of the Criminal Law Amendment Act.
2. 25th February 1978	Thiruvallargal A. R. Marimuthu, R. Umanath, P. Eswaramoorthy alias Sornam, K. Suppu and K. S. Murugesan.	Hon Thiru. C. Ponnaiyan, Minister for Transport.	The Bus accident near the Bharath Heavy Electricals at Thiruvarambur on 18th February 1978.
3. 27th February 1978	Thiruvallargal A. R. Marimuthu, G. Subramaniam and A. Arumugam.	Hon. Thiru. C. Ponnaiyan, Minister for Transport.	Collision of two Government Transport Busses at the junction of College Road, Nungambakkam, Madras, on 21st February 1978 resulting in injuries to more than 50 passengers.

<i>Serial Number and date on which the statement was made.</i> (1)	<i>Name of the Member who called the attention of the Minister.</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
4. 1st March 1978	Thiruvallargal R. Umanath, R. Krishnan and P. Eswaramoorthy alias Sornam.	Hon. Thiru. K. Raja Mohammed, Minister for Handlooms and Textiles.	The proposed strike by the workers engaged in starching handloom yarn in Tiruchirappalli District.
5. 1st March 1978	Thiru. P. Vijayaraghavan.	Hon. Thiru. K. Raja Mohammed, Minister for Handlooms and Textiles.	The unemployment of about 20,000 Handloom weavers in Coimbatore (Not taken up as the Member was not present).
6. 2nd March 1978	Thiruvallargal A. R. Marimuthu and P. Ponnurangam.	Hon. Thiru. G. R. Edmund, Minister for Food and Co-operation.	Clash among the fishermen in Kottakuppam near Pazhaverkadu on 12th February 1978.
7. 2nd March 1978	Thiruvallargal R. Umanath, R. Krishnan, P. Eswaramoorthy alias Sornam, M. Ambikapathy and M. Aranganathan.	Do.	Clash among the fishermen at Ayodhyakuppam, Madras.

<i>Serial Number and date on which the statement was made.</i> (1)	<i>Name of the Member who called the attention of the Minister.</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
8. 3rd March 1978	Thiruvallargal R. Umanath, R. Krishnan, P. Eswaramoorthy alias Sornam, A.R. Marimuthu, S. Alagarsamy, M. A. Latheef, J. James, P. Vijayaraghavan, R. Margabandhu, P. Chandran, A. Rahmankhan and Durai Murugan.	Hon. Thiru. C. Aranganayakam, Minister for Education.	The decision by the Unions of College teachers to boycott invigilation work in the ensuing examinations through out the State.
9. 4th March 1978.	Thiruvallargal R. Umanath and P. Eswaramoorthy alias Sornam.	Hon. Thiru. P. Soundarapandian, Minister for Harijan Welfare.	Tense situation prevailing in Velappakudi Village in Thanjavur District as a result of caste Hindus, refusing employment to Harijans, prohibiting their movements in the street and also boycotting them.

<i>Serial Number and date on which the statement was made.</i> (1)	<i>Name of the Member who called the attention of the Minister.</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
10. 4th March 1978.	Thiru. V.R. Jayaraman	Hon. Thiru..P.Kolandaivelu, Minister for Agriculture.	The plight of the agriculturists of a large number of Villages in Thenai Constituency where standing cotton crop has been severely damaged by Prodenia insects resulting in the inability of the agriculturists to repay the Co-operative Icons and urgent necessity to take ameliorative measures in this regard.
11. 7th March 1978.	Thiru. M. Aranganathan	Hon. Thiru. K. Manoharan, Minister for Finance.	The serious situation arising out of the clashes between the people in Mayandi Colony in Bharathidasan Nagar and Rotai Nagar of Krishnampet in Triplicane Constituency Madras on 19th February, 1978.
12. 8th March 1978.	Thiruvalargal S. Balakrishanan and R. C. Subramaniam.	Hon. Thiru. K. Manoharan Minister for Finance.	The fire accident in V. V. Nagar in Mudukulathur Taluk on 26th February 1978.

<i>Serial Number and date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
13. 9th March 1978.	Thiru. M. A. Latheef.	Hon. Thiru. K. Raja Mohammed, Minister for Handlooms and Textiles.	The serious situation arising out of the fixation of export quota by the Cotton Textile Export Promotion Council as per Trade Control Order, dated 14th February 1978.
14. 13th March 1978.	Thiru. S. N. Palanisami.	Hon. Thiru. P. Kolandaivelu, Minister for Agriculture.	Blossoming of Parthenium plants which are found in abundance around Coimbatore city and possible danger of air-pollution in Coimbatore, Palladam and Avanashi areas.
15. 14th March 1978.	Thiru. C. Govindarajan.	Hon. Thiru. C. Ponnaiyan, Minister for Transport.	The hunger strike by workers of the Transport Corporations under the Government.
16. 14th March 1978	Thiru. Durai Muthuswamy	Selvi .P. T. Saraswathi, Minister for Social Welfare.	The death of cattle due to attack of Rudderpost in South Arcot District.

<i>Serial Number and date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
17. 15th March 1978	Thiruvallargal. R. Krishnan K. Suppu, K. S. Murugesan and R. Thamaraiyani.	Hon. Thiru. C. Ponnaiyan, Minister for Transport.	The ban on the export of onion to other Countries by the Government of India and the consequent unrest among the onion growers.
18. 16th March 1978	Thiru. P. S. Thiruvengadam.	Hon. Thiru. S. Ramachandran, Minister for Public Works.	The hardship caused to the agriculturists of certain Villages in North Arcot District due to sudden drop in voltage of power supplied from Kanchipuram Electricity sub-station.
19. 16th March 1978	Thiru. R. Thamaraiyani	Hon. Thiru .K. Raja Mohammed, Minister for Handlooms and Textiles.	Accumulation of over 40 lakhs rupees worth handloom cloth in the 21 Weavers Co-operative Societies in Tiruvilliputhur Constituency.
20. 21st March 1978	Thiru. R. Umanath,	Hon. Thiru. K. Raja Mohammed, Minister for Handlooms and Textiles.	The hardship caused to the weavers consequent on the coercive steps taken by the Co-operative Societies to recover over-dues.

<i>Serial Number and date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
21. 22nd March 1978	Thiru.K.Pannai Sethuraman.	Hon. Thiru. S. Ramachandran, Minister for Public works.	The spread of bunch tops disease in the banana plantations in Kodaikanal hill areas and compulsory levy of Commercial crop Assessment Tax.
22. 22nd March 1978	Thiru .M. Vincent	Hon. Thiru. P. Kolandaivelu, Minister for Agriculture.	The necessity to divert to the Madurai Milk Societies surplus milk produced by the Co-operative Milk Societies in Kanyakumari district.
23. 27th March 1978	Thiru. M. Manimaran	Hon. Thiru. K. Kalimuthu, Minister for Local Administration.	Non-representation of D.M.K. in the Advisory Committee constituted for the Thirumarugal and Nannilam unions.
24. 28th March 1978	Thiru. V. Thulukkanam	Hon. Thiru. S. Ramachandran, Minister for Public Works.	The plight of agriculturists of Virugavur and other adjoining villages consequent on silting up of the Kumugi Branch channel as a result of the recent cyclone and floods affecting the irrigation in the area.

<i>Serial Number and date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
25. 28th March 1978	Thiru. V. K. Kothandaraman	Hon. Thiru. S. Ramachandran, Minister for Public Works.	Shortage of electricity in Gudiyatham town leading to the possibility of lay off in the two textile mills and other small Industries in the area which will adversely affect the industry as well as the workers.
26. 29th March 1978.	Thiru. K. Suppu	Hon. Thiru. Raghavanandam, Minister for Labour.	S. The lock-out in T. I. Wright saddles of India Factory at Ambattur since 11th January 1978.
27. 29th March 1978.	Thiru. K. Pannai Sethuraman.	Hon. Thiru. P. Kolandaivelu, Minister for Agriculture.	Supply of Kuprajothi potato seeds to agriculturists in Kodaikanal in a bad condition and the consequent tense situation in regard to procurement thereof.
28. 30th March 1978.	Tmt. Subbulakshmi	Hon. Thiru. S. Ramachandran, Minister for Public Works.	Voltage drop in the Modakurichi and Kodumudi blocks resulting in hardship to the agriculturists.
29. 30th March 1978.	Thiru. N. Lakshmi - narayanan.	...	Glut in the Kodambakkam variety of Textiles. (Not taken up as the Member was not present).

<i>Serial Number and date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
30. 31st March 1978.	Thiru. A. Selvarajan	Hon. Thiru. S. Ramachandran, Minister for Public Works.	The fire accident in Valluvar Nagar in the Harbour Constituency Madras on 21st March 1978.
31. 31st March 1978.	Thiru. M. Ambikapathy	Hon. Thiru. C. Aranganayakam, Minister for Education.	The issue of notice by the management of the Jayalakshmi Vilas Middle School at Mannarkudi, Thanjavur District to close the school from 1st June 1978 and the consequent tense situation prevailing among Teachers, Students and Public.
32. 1st April 1978.	Thiruvallargal. V. Thulukkanam, and Durai Muthuswami.	Hon. Thiru. S. Ramachandran, Minister for Public Works.	The recent fire accidents at Sengurichi Village, Ulundurpet, South Arcot District.
33. 3rd April 1978	Thiru. K. J. Uyyakondan.	Do.	Power failure in Sathur and other villages in Arcot Constituency from 19th March 1978 and the consequent hardship experienced by the agriculturists in operation of their pumpsets.

<i>Serial Number and date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
34. 3rd April 1978	Thiru. P. S. Thiruvengadam	Hon. Thiru. Soundarapandian, Minister for Harijan Welfare.	P. Failure to supply fruit bearing plants free of cost to the Tribal people of Javadi Hills of Vellore Forest Division, North Arcot District as per the Government Order advertised in newspapers and the consequent disappointment among them.
35. 3rd April 1978	Thiruvalluvar. K. Ramani, R. Venkedusamy alias Venkudu. M. Ambikapathy, K. Pannai Sethuraman, Durai Murugan, O. Subramaniam, S. Sadasivam, S. Sivasamy, S. Natarajan, G. Elangovan, A. Chellappa, M. A. Latheef and N. Sundararaj.	Hon. Selvi P.T. Saraswathi Minister for Social Welfare,	Admission in hospital of 146 children of St. Joseph's School, Orphanage, Thanjavur due to food poisoning in their mid-day meals.

<i>Serial Number and date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
36. 4th April 1978	Thiruvargal N. Sundararaj, R. Jebamani, Chinnasalem M. Subramaniam, R. Krishanan, P. Eswaramoorthy alias Sornam, S. Alagarwamy, S. Sivaswami, J. James, M.A. Latheef and A.R. Marimuthu	Hon. Thiru. S. Ramachandran, Minister for Public Works.	Prevalence of brain fever in Tirunelveli District.
37. 4th April 1978	Thiru. M. Paramasivam	Do.	The non-release of water in time from Veedur Dam for irrigation in the villages in Vanur Constituency.
38. 4th April 1978	Thir. R. Periasami	Hon. Thiru. P. Kolandaivelu Minister for Agriculture.	Failure to reclaim about 500 acres of wet and dry lands covered by sand and stones due to recent Cyclone near the Kolli Hills in Mettur village of Uppiliyapuram Constituency.

<i>Serial Number and date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
39. 5th April 1978	Thiruvallargal M. Annamalai, R. Tamaraikani and R. Amirtharaj.	Hon. Thiru. S. Ramachandran, Minister for Public Works.	Damages caused to the standing crops in about 10 miles area around the Tamil Nadu Cement Factory in Sattur Taluk, Ramanathapuram District caused by emanation of cement dusts from the factory.
40. 5th April 1978	Dr. K. Samarasam	Do.	The tense situation prevailing among the ayacutdars of Krishnagiri Dam in Dharmapuri District due to levy of Rs.120 per acre towards water charges etc., during the current fasli year and the coercive measures adopted for their recovery.
41. 5th April 1978	Thiru. B. Sundaram	Hon. Thiru. Raghavanandam, Minister for Labour.	S. Non-supply of drinking water/by the Water Board from Palar near Ambalur to Thiruppattur Town, North Arcot District for about 15 days and the consequent tense situation prevailing there.

<i>Serial Number and date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
42. 5th April 1978	Thiruvallargal M. Ambikapathy, M. Arumugam, A. R. Marimuthu, and O. Subramaniam.	Hon. Thiru. C. Ponnaiyan, Minister for Transport.	Bus accident near the Madras Central Jail on 29th March 1978 resulting in hospitalisation of 9 persons and injuries to several others.
43. 5th April 1978	Thiruvallargal S. Palanisamy and K. Maruthachalam.	Hon. Thiru. K. Raja Mohammad, Minister for Handlooms and Textiles.	Glut in the stock of handloom textiles worth about 88 lakhs in the Weavers' Co-operative Societies in Coimbatore District and the consequent hardship caused to about 11/2 lakhs of weavers.
44. 6th April 1978	Thiruvallargal A.R. Marimuthu and M. Ambikapathy.	Hon. Thiru. S. Ramachandran, Minister for Public Works.	Demolition by the land owner Samantha Naicker with Police assistance of 45 dwellings of the land less poor people living for several generations in Gopalamudram Village, Pattukkottai.

<i>Serial Number and date on which the statement was made.</i> (1)	<i>Name of the Member who called the attention of the Minister.</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
45. 6th April 1978	Thiruvallargal P. Eswaramoorthy alias Sornam, D. Gnanasigamony and R. Krishnan.	Hon. Thiru. C. Aranganayakam, Minister for Education.	Hunger strike by the unemployed Teachers of Kanyakumari District before the Collector's Office from 27th March, 1978 demanding employment opportunities and the demonstration by the Public Institutions in support of them.
46. 6th April 1978	Thiru. M. Aranganathan	Hon. Thiru. K. Kalimuthu, Minister for Local Administration.	The abnormal enhancement of house tax in Madras city by the Corporation of Madras and the consequent hardship to the middle class house owners and those living in Slum areas.
47. 6th April 1978	Thiru. R. Thamaraikani	Hon. Thiru. K. Raja Mohammed, Minister for Handlooms and Textiles.	The closure of Q. 104 Rama chandrapuram Weavers Co-operative Production and Sales Society in Ramachandrapuram in Thiruvilliputhur Assembly Constituency resulting in the unemployment of over 100 workers.

<i>Serial Number and date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
48. 7th April 1978	Thiru. N. Sundararaj	Hon. Thiru. M.G. Ramachandran, Chief Minister.	Explosion in a shop at South Raja Street in Pudukkottai Town on 5th February 1978 resulting in the death of fifteen persons and the serious condition of several others.
49. 7th April 1978	Thiruvallargal Durai Muthuswamy, S. Alagarsami, R. Uthirapathy, S. Sadasivam, K. Pannai Sethuraman and N. Palanivel.	Hon. Thiru. P. Koalandaivelu, Minister for Agriculture.	Damage caused to the standing crops in South Arcot, Coimbatore and Madurai, Districts by prodenia insects.
50. 7th April 1978	Thiru. R. Rajamanickam	Do.	The collection of money from the agricultuists of Kuttalam in Thanjavur District by the Cocomanut Development Corporation, Thiruvaiyaru.
51. 7th April 1978	Thiruvallargal. A.R. Marimuthu and S. Sadasivam.	Hon. Thiru. S.Raghavanandam, Minister for Labour.	The fast undertaken by the people of Kallakudi Village in Tiruchirappalli District to press their long pending demand for supply of drinking water for their Village.

<i>Serial Number and date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
52. 7th April 1978	Dr. K. Samarasam and Thiru. R. Soundararajan	Hon. Thiru. K. Raja Mohammed, Minister for Handlooms and Textiles.	The proposed closure by the Khadi and Village Industries Board of Khadi Sales Centres functioning in various places in the State adversely affecting the employees.

**X. STATEMENTS UNDER RULE 82 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.**

Statements were made by the Hon. Ministers under Rule 82 of the Tamil Nadu Legislative Assembly Rules.

<i>Serial number and date.</i> (1)	<i>Minister who made the statement.</i> (2)	<i>Subject.</i> (3)
1. 25th February 1978	Hon. Thiru. P. Soundarapandian, Minister for Harijan Welfare.	Statement in regard to selection of the Government Press at Madras for National Safety Award and President's Award.
2. 25th February 1978	Hon. Thiru. M.G. Ramachandran, Chief Minister.	Statement in regard to N.G.G.O's agitation
3. 3rd March 1978	Hon. Thiru. S. Ramachandran, Minister for Public Works.	Statement in regard to the telegram sent by Hon. Chief Minister of Tamil Nadu to Hon. Prime Minister of India, stressing the need to reconsider and to withdraw the proposals made in the Central Budget on the levy of excise duty on the production of Electricity.
4. 6th March 1978	Hon. Thiru. K. Manoharan, Minister for Finance.	Read the letter of Minister for Social Welfare addressed to the Hon. Chief Minister in regard to the allegation for misuse of official car by family members of the Hon. Minister for Social Welfare.
5. 8th March 1978	Hon. Thiru. S. Ramachandran, Minister for Public Works.	Statement made in regard to the cabinet Meeting on N.G.G.O's Problem.
6. 11th March 1978	Hon. Thiru. K. Manoharan, Minister for Finance.	Read the statement in regard to the discussion taken by the Cabinet meeting held on 10th March 1978 on the demands of the N.G.G.O's.
7. 13th March 1978	Hon. Thiru C. Aranganayakam, Minister for Education.	Statement in regard to the demands of the University Teachers.
8. 16th March 1978	Hon. Thiru. K. Manoharan, Minister for Finance.	Statement on behalf of the Hon. Chief Minister in regard to withdrawal of the strike by the N.G.G.O's.

<i>Serial number and date.</i> (1)	<i>Minister who made the statement.</i> (2)	<i>Subject.</i> (3)
9. 22nd March 1978	Hon. Thiru. C. Aranganayakam, Minister for Education.	Statement made in regard to the decision of the Government on the Problems of College Teachers.
10. 28th March 1978	Do.	Statement in regard to the appointment of Thiru. Kavignar Kannadasan as a Poet Laureate of the State.
11. 28th March 1978	Hon. Thiru. K. Manoharan, Minister for Finance.	Statement in regard to the nomination of Thiru. Masilamani as a member of the Committee on Siddha (Research) system of medicine.
12. 28th March 1978	Hon. Selvi. P.T. Saraswathi, Minister for Social Welfare.	Statement in regard to the allegation made by Thiru. A. Rahmankhan, M.L.A. that the Assistant Director of Animal Husbandry has appealed for donation to meet the expenses in connection with the visit of Hon. Minister for Social Welfare to Madurai District.
13. 29th March 1978	Hon. Thiru. G.R. Edmund, Minister for Food and Co-operation.	Statement in regard to the traders levy on paddy and rice stocks moved out of Thanjavur, North Arcot, South Arcot and Chingleput Districts.
14. 31st March 1978	Hon. Thiru. C. Ponnaiyan, Minister for Transport.	Statements refuting the allegation in regard to the road laying work in Panruti Constituency.
15. 7th April 1978	Hon. Thiru. C. Aranganayakam, Minister for Education.	Statement in regard to the financial assistance to the international School of Dravidian linguistics, Trivandrum.

## **XI. FINANCIAL BUSINESS**

The Budget for the year 1978-79 was presented to the Legislative Assembly by Hon. Thiru. K. Manoharan, Minister for Finance on 29th February 1978.

The general discussion on the Budget took place for seven days from 22nd, 25th, 27th, 28th February 1978 and 1st and 2nd March 1978. The Hon. Minister for Finance replied to the debate on the 2nd March 1978. Discussion of the voting on demands for Grants, lasted for 23 days, namely, 2nd to 4th, 6th to 11th, 13th to 18th, 20th to 23rd, 25th, 27th to 29th March 1978. On the last hour of the last day of the days allotted for the voting on Demands for Grants viz., 29th March 1978 the following Demands were put to the vote of the House without any debate (Guillotined).

Demand No. 41-Relief on account of Natural Calamities.

Demand No. 42-Pensions and other retirement benefits.

Demand No. 43-Miscellaneous.

Demand No. 46-Compensation and assignments

Demand No. 48-Compensation to Zamindars.

Out of 3232 Cut-motions received, 3,047 Cut-motions were admitted. They were either withdrawn or deemed to have been withdrawn.

The Appropriation Bills relating to the Budget was introduced in the Assembly on 29th March 1978 and it was considered and passed on the 30th March 1978.

(2) The Final Supplementary Statement of Expenditure for the year 1977-78 was presented to the Legislative Assembly by Hon. Thiru. K. Manoharan, Minister for Finance on 23rd March 1978. On 29th March 1978, the House voted the demands in full and the grants were made. The Appropriation Bill relating to introduced in the Assembly on 29th March 1978 and it was considered and passed on 30th March 1978.

(3) The Demands for Grants for Excess expenditure in the year 1970-71 was presented to the House by Hon. Thiru. K. Manoharan, Minister for Finance on 23rd March 1978. On 29th March 1978 the House voted the demands in full and the grants were made. The appropriation Bill relating to the Demands for grants for excess expenditure in the year 1970-71 was introduced in the Assembly on 29th March 1978 and it was considered and passed on 30th March 1978.

## XII. LEGISLATIVE BUSINESS

The following Bills were introduced considered and passed on the dates noted against each.

<i>Name of Bill.</i>	<i>Date of Introduction.</i>	<i>Date of Consideration.</i>
(1)	(2)	(3)
1. The Tamil Nadu Sales of Motor Spirit Taxation (Amendment) Bill, 1978 (L.A. Bill No. 12 of 1978).	3rd March 1978	1st April 1978.
2. The Tamil Nadu General Sales Tax (Amendment) Bill, 1978 (L.A. Bill No. 13 of 1978).	21st March 1978	Do.

<i>Name of Bill.</i>	<i>Date of Introduction.</i>	<i>Date of Consideration.</i>
3. The Tamil Nadu Electricity Board (Recovery of dues) Bill, 1978 (L.A. Bill No. 14 of 1978).	27th March 1978	3rd April 1978.
4. The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1978 (L.A. Bill No. 15 of 1978).	Do.	4th April 1978.
5. The Tamil Nadu Land Reforms Fixation of Ceiling on land Amendment Bill, 1978 (L.A. Bill No. 16 of 1978).	28th March 1978	3rd April 1978.
6. The Tamil Nadu Urban Land (Ceiling and Regulation) Bill, 1978 (L.A. Bill No. 17 of 1978).	Do.	Do.
7. The Tamil Nadu Acquisition of land for Harijan Welfare Schemes Bill, 1978 (L.A. Bill No. 18 of 1978).	29th March 1978	4th April 1978
8. The Tamil Nadu Appropriation (No. 2) 1978 (L.A. Bill No. 19 of 1978).	29th March 1978	30th March 1978
9. The Tamil Nadu Appropriation (No. 3) Bill, 1978, (L.A. Bill No. 20 of 1978).	29th March 1978	30th March 1978
10. The Tamil Nadu Appropriation (No. 4) Bill 1978 (L.A. Bill No. 21 of 1978).	Do.	Do.
11. The Tamil Nadu Debt Relief laws (Second Amendment) Bill, 1978 (L.A. Bill No. 22 of 1978).	31st March 1978	4th April 1978.
12. The Madras Metropolitan Water Supply and Sewerage Bill, 1978 (L.A. Bill No. 11 of 1978).		31st March 1978.
13. The Tamil Nadu Agricultural Income-Tax (Amendment) Bill, 1978 (L.A. Bill No. 23 of 1978).	1st April 1978	Referred to Select Committee on 4th April 1978.
14. The Tamil Nadu District Municipalities (Amendment) Bill 1978 (L.A. Bill No. 9 of 1978).	-do-	1st April 1978.
15. The Perarignar Anna University of Technology Bill, 1978 (L.A. Bill No. 24 of 1978).	3rd April 1978	5th April 1978.

### **XIII GOVERNMENT RESOLUTION**

Ratification on the Constitution (44th Amendment) Bill, 1977

On 13th March 1978, the Hon. Thiru. K. Narayanaswami Mudaliyar, Minister for Law moved the following resolution:

"that this House ratifies the amendments to the Constitution of India falling within the purview of the proviso to clause (2) of Article 368 thereof proposed to be made by the Constitution (Forty-fourth Amendment) Bill, 1977 as passed by the two Houses of Parliament and the short title of which has been changed into the Constitution (Forty-third Amendment) Act, 1977."

9 Members took part in the discussion.

The Hon. Minister for Law replied to the debate and the resolution was passed.

### **XIV. GOVERNMENT MOTIONS.**

(1) On 20th February 1978, Hon. Thiru. K. Manoharan, Leader of the House moved the following motion and the motion was put and carried unanimously.

"that Rule 22 of the Assembly Rules relating to time for questions be suspended to-day".

(2) On 17th March 1978, Hon. Thiru. S. Ramachandran, Minister for Public Works moved the following motion and the motion was carried unanimously,

"that Rule 22 of the Assembly Rules relating to time for questions be suspended to day".

(3) On 23rd March, 1978, Hon. Thiru. K. Manoharan, Leader of the House moved the following Motion and the Motion was opposed by a Member.

"that Rule 22 of the Assembly Rules relating to time for questions be suspended to-day".

Another motion under Rule 244 of the Assembly Rules was moved by the Hon. Minister for Finance for suspension of Rule 22.

(4) On 25th March, 1978, Hon. Thiru. S. Ramachandran, Minister for Public Works moved the following Motion and the motion was carried unanimously.

"that Rule 22 of the Assembly relating to time for questions be suspended to-day".

(5) On 30th March 1978, Hon. Thiru K. Manoharan, Leader of the House moved the following motion and the motion was put and carried unanimously.

"that Rules 183 (2), 201 (2), 214 (2) and 221 (2) of the Tamil Nadu Legislative Assembly Rules which provide that the term of office of members of the (1) Committee of Privileges, (2) Committee on Delegated Legislation, (3) Committee on Government Assurances and House Committee shall expire at the end of the financial year be suspended and their term be extended for a further period of one year till 31st March 1979 as the items of work taken up by the said Committee still remain to be concluded."

(6) On 3rd April 1978, Hon. Thiru. S. Ramachandran, Minister for Public Works moved the following motion and the motion was put and carried:-

"that rule 41 (3) of the Assembly Rules which prescribes that not more than two matters shall be raised at the same sitting be suspended to-day".

(7) On 4th April 1978, Hon. Thiru. K. Manoharan, Leader of the House moved the following motion and the motion was put and carried.

"that Rule 41 (3) of the Assembly Rules which prescribes that not more than two matters shall be raised at the same sitting be suspended to-day".

(8) On 5th April 1978, Hon. Thiru. S. Ramachandran, Minister for Public Works moved the following Motion and the Motion was put and carried:-

"that Rule 41 (3) of the Assembly Rules which prescribed that not more than two matters shall be raised at the same sitting be suspended to-day."

(9) On 5th April 1978, Hon. Thiru. S. Ramachandran, Minister for Public Works moved the following Motion and the Motion was put and carried:-

"that the proposal of the State Government under Sub-section (3) of Section 65 of Electricity (Supply) Act, 1948 (Central Act IV of 1948), to fix the maximum amount which the Tamil Nadu Electricity Board may, at any time, have on loan under sub-section (1) of the said section, as three hundred crores of rupees be approved.

(10) On 6th April 1978, Hon. Thiru. K. Manoharan, Leader of the House moved the following Motion and the Motion was put and carried.

"that Rule 41 (3) of the Assembly Rules which prescribes that not more than two matters shall be raised at the same sitting be suspended to-day."

(11) on 6th April 1978, Hon. Thiru K. Manoharan, leader of the House moved the following motion and the motion was put and carried.

"that Rule 23 of the Tamil Nadu Legislative Assembly Rules be suspended and the House do resolve to transact Government Business."

(12) On 6th April 1978, Hon. Thiru. S. Ramachandran, Minister for Public Works moved the following Motion:-

"that the Report of the Commission of Inquiry appointed to inquire into the incidents of beating and ill-treatment alleged to have taken place in the Central Prison, Madras during February 1976 to February 1977 which was placed on the Table of the House on the 1st March 1978 be taken into consideration."

The above motion was discussed in the House on 6th and 7th April and the motion was talked out.

(13) On 7th April 1978, Hon. Thiru. S. Ramachandran, Minister for Public Works moved the following Motion and the Motion was put and carried:-

"that Rule 41 (3) of the Assembly Rules which prescribes that not more than two matters shall be raised at the same sitting be suspended to-day."

(14) On 7th April 1978, Hon. Thiru. K. Manoharan, leader of the House moved that the House be adjourned sine-die and the Motion was agreed to by the House.

#### **XV. PRIVILEGE MATTERS**

(1) On 22nd February 1978, Hon. Speaker gave his ruling in regard to Question of Privilege relating to publication of proceedings of the Assembly in 'Murasoli' and 'Alai Osai', raised by Thiru, S.R. Eratha and Thiru, M. Subramaniam respectively during the last Assembly Session, that keeping in view the explanation given by the papers concerned that the matter need not be pressed and warned the news papers that they should be more careful while publishing such news items and headlines.

(2) On 23rd February 1978, Hon. Speaker announced to the House that Thiruvalluvar, R. Umanath. R. Krishnan and V.R. Jayaraman had given notice to raise a matter of privilege against the daily "Indian Express" for publication of the news item at its issue dated 15th February 1978, about the procedure of getting the certificate of members for refund of C.D. amount to workers under the caption "Is there a freeze on C.D. Refund?" After hearing Thiru. R. Umanath, the Hon. Speaker held that he would write to the newspaper for its remarks and give his ruling thereafter. On 28th February 1978, Hon. Speaker ruled that in view of the regret expressed by the Editor and Publisher of the daily, the matter need not be pressed further.

(3) On 25th February 1978, Thiru. K.V. Kandasamy raised a matter of privilege against 'Kunkumam', a Tamil Weekly for publication of a cartoon in its issue dated 19th February 1978. On 1st March 1978, Hon. Speaker held that the matter need not be pressed, in view of the explanations given by the Editor of the Weekly.

(4) On the 25th February 1978, Dr. K. Samarasam also raised a matter of privilege against 'Murasoli', a Tamil daily for publication of a cartoon in its issue dated 23rd February 1978. On 1st March, 1978, Hon. Speaker held that the matter need not be pressed in view of the explanation given by the Editor of the Newspaper.

(5) On 27th February 1978, Hon. Speaker referred to the matter of privilege raised by Thiru. S. J. Sadiq Pasha against 'Indian Express' for publication of a news item in its issue, dated 26th February 1978 relating to the proceedings of the Assembly dated 25th February 1978 on the N.G.G.Os. On the same day Hon. Speaker referred to the notices given by Thiruvallargal D. Purushothaman, A. Rahmankhan, N. Ramachandran against the Tamil dailies Malai Murasu and Dinamani respectively for similar publication. On 6th March 1978, Hon. Speaker announced to the House that he had received explanations from the papers concerned and warned the newspapers that they should be more careful in future whenever they publish the proceedings of the Assembly as the omission to publish certain portion on the plea of want of space, relevant in the portion published in the papers would give rise wrong impression in the mind of the General Public.

(6) On 1st March 1978, Hon. Speaker referred to the matter of privilege raised by Thiru .R. Umanath against the "Indian Express" for its publication of some derogatory remarks on the member. On 6th March 1978 Hon. Speaker held that in view of the explanation given by the Editor and the publication of the ruling of the Hon. Speaker together with the letter of the Editor at its issue, dated 2nd March, 1978, no further action would be necessary in the matter. Hon. Speaker however warned the newspaper to be more careful in future that equal prominence should be given to the ruling and the expression of regret as to the original wrong report.

(7) On 2nd March 1978, Hon. Speaker referred to the matter of privilege given notice of by Thiruvallargal. A. Rahmankhan, J. James and P. Vijayaraghavan in regard to commencement of the present meetings without Governor's Address. Hon. Speaker held that the present meeting was only a continuation of the last Session commencing on 28th December 1977 which had not been Prorogued and that the First Session for 1978 had not yet commenced. The Hon. Speaker further held that argument that the present meeting should have commenced with the Governor's Address was wrong. The Hon. Speaker therefore held that none of the Constitutional provisions and procedure was violated and that there was no prima facie case was made out.

(8) On 11th March 1978, Hon. Speaker referred to the matter of privilege raised by Thiru. R. Umanath against the Tamil Daily Dinamalar' for the way in which the publication of proceedings of the Assembly, Dated 8th March 1978 was published in the daily. On 30th March 1978, Hon. Speaker held that in view of the explanation and regret expressed by the Editor, no further action need be taken on the matter.

(9) On 17th March 1978, Hon. Speaker referred to the matter of privilege raised by Thiruvallargal. A.R. Marimuthu, P. Chandran, K. Pannai Sethuraman and Durai Muthuswamy against Thiru. K. Suppu for some of his remarks in the Assembly against Thiru. Durai Muthuswamy on 15th March 1978. On 30th March 1978, Hon. Speaker held that in view of the regret expressed by the Member Thiru. K. Suppu, no further action need be taken.

(10) On the same day, Hon. Speaker referred to the matter of Privilege raised by Thiru K. Suppu against the Hon. Minister for Finance in regard to certain remarks made in the Legislative Council. On 31st March 1978, Hon. Speaker ruled that a statement made in the upper House could not be a subject matter for a privilege motion in the House.

(11) On 20th March 1978, Hon. Speaker referred to the matter of Privilege raised by Thiru. R. Umanath against the Tamil Daily 'Makkal Kural' for the way in which his speech relating to the leadership of Srimathi Indira Gandhi was published therein. Hon. Speaker observed that he would give his ruling after writing to the paper and getting clarification.

(12) On 21st March 1978, Hon. Speaker referred to the matter of Privilege raised by Thiruvalargal. K. Suppu, Durai Murugan and C. Arumugam against the Tamil Daily 'Makkal Kural' in regard to the publication of the Policy Note relating to Hindu Religious and Endowments Department before the demand was taken up in the House for discussion. The Hon. Speaker ruled that no breach of Privilege was involved on the matter as the particular note was already laid on the Table of the House.

(13) On 28th March 1978, Thiru. S.R. Eradha raised a question of Privilege against Thiru. Durai Murugan for his conduct in the House in shouting of slogan against the ruling given by the Deputy Speaker. The Hon. Deputy Speaker referred the matter to the Committee of Privileges for its examination and report.

(14) On 29th March 1978, Hon. Speaker referred to the matter of privilege given notice of by Thiru. A. Rahmankhan against the Hon. Minister for Social Welfare and an official of a Animal Husbandry Department in regard to a letter written by the said official of the Animal Husbandry Department read out by Hon. Minister for Social Welfare in the Assembly on 28th March 1978 which contained certain allegations against Thiru. A. Rahman Khan. On 6th April 1978, Hon. Speaker held that there was no prima facie case on the matter and asked the Government to send its decision after the enquiry on the matter was over.

(15) On 30th March 1978, Hon. Speaker referred to the matter of privilege issued by Thiru. M.A. Latheef in regard to the publication of a news item in the 'Makkal Kural' on 15th March 1978 about the entry of stranger in the House and that the matter may be dropped in view of the regret expressed by the Editor and Publisher of the Daily.

(16) On 30th March 1978, the matter arising out of the production by Thiru. Durai Murugan of two dining plates with some inscriptions alleged to have been distributed to a Harijan School students was referred to the Committee of Privileges on a motion moved by the Hon. Minister for Finance.

(17) On 31st March, 1978, Hon. Speaker referred to the matter of privilege against Thiru. K. Suppu for certain words he used when he staged a walk out. The Hon. Speaker ruled that the matter could be closed if the member tendered his apology. Thiru. K. Suppu withdrew his words and the matter was dropped.

(18) On 1st April 1978, Hon. Speaker referred to the matter of privilege given notice of by Thiruvallur. S.R. Eatha, Pannai Sethuraman and Dr. K. Samarasam against Thiru. M. Karunanidhi in regard to certain allegations he had made against Government on road works in Panruti Constituency Thiru. M. Karunanidhi the leader of Opposition made a statement under Rule 81 of the Tamil Nadu Legislative Assembly Rules on the same matter. On 7th April 1978, the Hon. Speaker held that there was a prima facie case on the matter. However the Hon. Speaker dropped the matter in view of the clarification given by Thiru. M. Karunanidhi and in deference to the wishes of the members of the House including the House Leader of the House.

(19) On 5th April 1978, Hon. Speaker referred to the following matters of Privileges against the Dailies for incorrect and misleading publication of the proceedings of the Assembly:-

- (i) Thiru. A. Rahmankhan raised against the Tamil daily 'Makkal Kural' and 'Thennagam';
- (ii) Thiru. S.R. Eradha raised against the Tamil daily Murasoli;
- (iii) Thiruvallur. Durai Murugan and T. S. Nallathambi raised against the Tamil Daily 'Anna';
- (iv) Thiru. K. Pannai Sethuraman raised against the English daily 'The Mail'.
- (v) Thiru. V. K. Chinnaswamy raised against the Tamil daily 'Dinakaran'.

On 6th April 1978, Hon. Speaker announced to the House that no further action on the above matter was necessary. However the Hon. Speaker directed the Committee of Privileges to formulate certain guidelines on the matter of publication of the proceedings in the newspapers particularly papers having party affiliations and to submit its report before the next meeting of the Assembly.

#### **XVI. RULINGS GIVEN BY HON. SPEAKER.**

On 20th March, 1978, Hon. Speaker gave his ruling in respect of certain allegations made against Thiru. M. Karunanidhi by Thiru. M. Vincent during the discussion on the Police Demand. The Hon. Speaker also announced certain guidelines to be followed while making allegations in the House.

(2) On 30th March 1978, Hon. Speaker gave his ruling on a Point of Order raised by Thiru. Durai Murugan on 21st March 1978 for not sending invitation to the local M.L.A.'s for a public function in his Constituency. Hon. Speaker observed that no action could be taken as the matter did not relate to the Assembly. He however advised that fairness and convention required that invitations for public functions should be sent to the respective peoples representatives in the Constituency.

(3) On the 7th April 1978, Hon. Speaker gave his ruling on a point of order raised by Thiru. S. J. Sadiq Pasha in regard to certain references in the Policy Note on Police Demand regarding the subject matter that is pending before the Somasundaram Commission.

### **XVII. ELECTION TO THE TAMIL NADU LAND IMPROVEMENT BOARD.**

On 9th March 1978, Hon. Minister for Agriculture moved a Motion in regard to the conduct of election of three Members of the Legislative Assembly to be members of a Tamil Nadu Land Improvement Board. On 16th March 1978, Hon. Speaker announced to the House that Thiruvalluvar. S. Ramalingam, R. C. Subramaniam and K.P. Kathamuthu were duly elected to the Tamil Nadu Land Improvement Board.

### **XVIII. PRESENTATION OF REPORTS OF THE COMMITTEE.**

<i>Report</i>	<i>Date of presentation.</i>
1. First and Second report of the Committee on Delegated Legislation	28th March 1978.
2. First, Second and Third reports of the Committee on Public Accounts.	1st April 1978
3. First, Second, Third and Fourth reports of the Committee on Estimates.	4th April 1978
4. First report of the Committee on Public Undertakings.	Do.

### **XIX. PAPERS PLACED ON THE TABLE OF THE HOUSE.**

During the period 245 papers were placed on the table of the House, the details which are given below:-

A. Statutory Rules and Orders	..	..	..	..	80
B. Reports, Notifications and other papers.	..	..	..	..	165
					---
				Total	245
					---